(c) whether incentives like exclusive reservation for SCs/STs would be made, keeping in view their socio-economic factor, traditional vocations, etc.?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI TUSHARBHAI CHAUDHARY): As per information received from the Ministry of Micro, Small and Medium Enterprise and Ministry of Statistics and Programme implementation:

(a) The share of Scheduled Castes and Scheduled Tribes managed/owned enterprises in the total enterprises of the country, estimated as per Economic Census, 2005 is given below:

| Total no. of | Enterprises managed by | | Share of | |
|--------------|------------------------|---------|----------|------|
| enterprises | SCs | STs | SCs | STs |
| 41826989 | 3690260 | 1520900 | 8.8% | 3.6% |

- (b) and (c) The details of various schemes/programmes implemented by the Government for promotion and development of micro, small and medium enterprises (MSMEs) in the country which includes the entrepreneurs from Scheduled Castes, Scheduled Tribes and OBCs are as under:
 - (i) National Manufacturing Competitiveness Programme aims at providing credit, infrastructural development, technology upgradation, marketing and entrepreneurial/ skill development, etc. to MSMEs.
 - (ii) A Policy Package for stepping up credit to Small and Medium Enterprises (SMEs) announced in August, 2005 envisages public sector banks to fix their own targets for funding MSME sector.
 - (iii) The Micro, Small and Medium Enterprises Development Act, 2006, has come into force from 2nd October, 2006.
 - (iv) A 'Package for Promotion of Micro, and Small Enterprises' was announced in February, 2007, with the objective of providing support in various areas including *Inter alia* those related to credit, technology upgradation, marketing and infrastructure etc.
 - (v) Under the Prime Minister's Employment Generation Programme (PMEGP), financial assistance (subsidy) is provided on the loans taken from Scheduled Commercial Banks for setting up MSMEs by the entrepreneurs in the rural and urban areas. The scheme provides for special treatment for the socially disadvantaged section like SCs STs and OBCs.

Expanding scope of Eklavya Ashram Vidyalayas

3336. SHRIMATI BRINDA KARAT: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether there is any scheme to expand the scope of Eklavya Ashram Vidyalayas in the country;
 - (b) if so, the steps taken towards improvement as well as infrastructure development;
 - (c) the status of the recruitment and appointment of teachers; and
 - (d) the funds earmarked for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI TUSHARBHAI CHAUDHARY): (a) The Ministry of Tribal Affairs provides grant under Article 275 (1) of the Constitution of India to State Governments for setting up of Eklavya Model Residential Schools (EMRS) and not Eklavya Ashram Vidyalayas. At present, no proposal to expand the scope of EMRS is under consideration of Government.

- (b) Does not arise.
- (c) Concerned State Governments are to form autonomous societies to run EMRS and make arrangements for teachers etc. and, therefore, such information is not maintained in the Ministry.
- (d) No separate earmarking of funds for EMRS is done by the Ministry. However, the Ministry provides one time grant of Rs. 250.00 lakh for school building, hostels, teachers' quarters and associated infrastructure, and upto Rs. 72.50 lakh per school of a capacity of 420 students annually to meet the recurring expenses to run the school.

National Tribal Policy, 2006

3337. SHRI BHAGAT SINGH KOSHYARI: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the reasons for not finalizing National Tribal Policy, 2006;
- (b) the measures taken to address the issues concerning tribals; and
- (c) the details of activities undertaken by Government for the upliftment of tribals and achievement made therein?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI TUSHARBHAI CHAUDHARY): (a) The final draft of the National Tribal Policy has been submitted for approval of the Cabinet.

(b) and (c) The Ministry of Tribal Affairs is the nodal Ministry for the overall policy, planning and coordination of programmes of the development for the Scheduled Tribes (STs). The programmes and schemes of the Ministry are intended to support and supplement, through financial assistance, the efforts of other central Ministries, the State Governments and voluntary organizations, and to fill critical gaps taking into account of situation of STs. Though the primary responsibility for promotion of interests of Scheduled Tribes rests with all the Central Ministries,